

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A. No.283/93

Date of decision : 18.02.1993.

Sh. Suraj Bhan Applicant
versus
Delhi Admin. & Ors. Respondents.

Coram:-

The Hon`ble Mr. J.P. Sharma, Member(J)

The Hon`ble Mr. S.R. Adige, Member(A)

Counsel for the applicant : Sh. V.P. Sharma

JUDGEMENT(ORAL)

(delivered by Hon`ble Mr. J.P. Sharma, Member(J).

The applicant Sh. Suraj Bhan is aggrieved by the order dt. 21.2.1992 removing him from the service from the post of Sweeper. The learned counsel for the applicant stated that he has filed an appeal against the said punishment order to the Commissioner of Police on 8.8.1992 and that appeal is annexed to the original application at Annexure A-8. In this appeal in para 3 a ground for condonation of delay in filing the appeal has also been taken. The appeal had not been disposed of when the applicant filed this present application on 03.02.93 and the period of 6 months have also not elapsed by that date.

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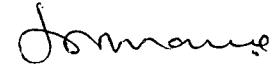
In view of the above, the Learned counsel for the applicant made a submission that the respondents may dispose of the appeal filed by the applicant within a specified period.

Having given a careful consideration, the present application is disposed of at the admission stage itself with the direction to the respondents that the appeal of the applicant be disposed of within a period of 4 months from the date of receipt a copy of this order. If the applicant is still aggrieved, he will be at liberty to approach the Tribunal within limitation. The application is disposed of accordingly.


(S.R. Adige)

Member(A)

18.02.93



(J.P. Sharma)

Member(J)

18.02.93